

Date: 23.4.97 [8]

Mr. R. P. Saxena for the
applicant and Mr. R. K. Shetty for
the respondents.

Mr. R. P. Saxena states
that the case is a covered one
by O.A. 790/96 decided on
9.4.97.

Mr. R. K. Shetty states
that the facts are slightly
different and in any case
he wishes to file a sur-rejoinder
with reference to the rejoinder
dt. 14.2.97.

S.O. to 3.7.97

M.R. Kolhatkar

(M.R. Kolhatkar)
M.A.

7

Date: 3.7.97 [13]

Mr. R. P. Saxena for the
applicant and Mr. R. K. Shetty
for the respondents.

It is pointed out that
the issue involved is of pay
fixation which as per chairman's
notification dt. 14.5.97 is required
to be heard by DB.

Pleadings are complete.

Accordingly the matter is consigned

to time die list as 1996 DB
matters are not ripe for F.H.

M

M.R. Kulkarni
(M.R. Kulkarni)
M(A)

M.P. No. 05/99
for withdrawal
of OA, filed on
1.2.99

1/2/99-53

Objections:

perquisition not
done properly.

Reply:
411

R/V
12/2/99

Head Shi R. P. Saxena for
Applicant, Shi R. K. Shetty
for Respondents.

Applicant's Counsel has
filed M.P.-5/99 for
allowing him to withdraw
the OA.

M.P. 5/99 is allowed,
permitting the applicant
to withdraw the OA.
No costs.

Order/Judgement (despatched
to Applicant, Respondent (s)
on 12/02/99)

12/2/99

D. S. Bawejga (R. G. Vaidyaartha)
M(A) V.C.
alep.